

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 456**

**TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)
SCRAPPING OF SEDITION LAW**

456. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is mulling to scrap the sedition law which is a colonial law on the citizens of the country;**
- (b) if so, the time by which it is likely to be done; and**
- (c) if not , the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): No such proposal is under consideration of the Government.
However, amendments in the criminal laws are a continuous process and are
made in consultation with various stakeholders including the State
Governments.**
